

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-201/2016

IN THE MATTER OF:

Skyway Ventures Limited

.... Applicant/petitioner

Order under Sections 391-394 of the Companies Act

Order delivered on 09.08.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR,
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant: Mr. P. Nagesh, Mr. Dhruv Gupta, Adv.

For the Sebi : Ms. Vidhi Gupta, Adv.

For the Income Tax Deptt.: Ms. Easha Kadian, for Ms. Lakshmi Gurung,
Standing Counsel

For the RD(NR), Delhi : Ms. Sonam Sharma, Company Prosecutor
For the O.L. : Mr. Amit Tandon, Mr. Rohit Saroj, Adv.

ORDER

A request for adjournment has been made on behalf of the respondent. Accordingly, hearing is deferred to 19.09.2018.

—Sd/—

**(M. M. KUMAR)
PRESIDENT**

—Sd/—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**